MINISTRY OF FINANCE
(Department of Revenue)

NOTIFICATION

New Delhi, the 17th April, 2015

No. 3/2015

G.S.R. 299(E).—In exercise of powers conferred by sub-clause (ii) of clause (sa) of sub-section (1) of section 2 of the Prevention of Money-laundering Act, 2002 (15 of 2003), the Central Government hereby notifies a Registrar or Sub-Registrar appointed under section 6 of the Registration Act, 1908 (16 of 1908) as a "person carrying on designated business or profession".